

Request from Delhi Government for control over Delhi Police

1567. DR. T.N. SEEMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the continuous rise in violence and crime in Delhi is because of the lack of coordination between the Central Home Ministry and the Government of National Capital Territory (NCT) of Delhi;

(b) if so, the details thereof;

(c) whether the Union Government has recently received any official request from the Government of NCT of Delhi for control over the Delhi Police;

(d) if so, the details thereof along with the reaction of the Union Government thereto; and

(e) the effective steps taken by Government to check the increasing number of cases of crimes in the NCT of Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) There is no lack of coordination between the Central Government and the Government of National Capital Territory of Delhi. Delhi Police is functioning properly under the present system and is taking steps for improving law & order situation of Delhi and to check the crime in the NCT of Delhi.

(c) and (d) A request dated 17.01.2014 from the Government of NCT of Delhi was received, wherein it was stated that while policing of NDMC & Delhi Cantonment areas may be kept with Central Government, policing of rest of Delhi may be transferred to Delhi Government.

As per the special provisions with respect to Delhi under Article 239 AA of the Constitution (Sixty ninth Amendment) Act, 1991, the administrative and legislative competence on the subjects of "Public Order" and "Police" vests with the President acting through the Lt. Governor. There is no proposal under consideration to amend the Constitution to bring Delhi Police under Government of NCT of Delhi.

(e) The following steps have been taken by the Government to check the increasing number of cases of crime in NCT of Delhi:

1. Government has constituted a Special Task Force under the Chairmanship of Union Home Secretary to look into the safety and security of women in Delhi.

2. 370 additional new PCR Vans have been sanctioned to Delhi Police for deployment in Delhi.
3. Police Helpline '100' is functioning with increased lines from 60 to 100. Women helpline '1091' is also functioning with increased lines from 4 to 10.
4. Government has issued an advisory to all State / UTs on 25.06.2013 regarding mandatory registration of FIR in case of Missing Children.

In addition to this, Delhi Police has also taken various steps like expeditious handling of complaints, maintaining confidentiality of complainants, speedy trial of gang rape cases, Special Police Units for Women & Children intensified Beat patrolling in sensitive areas, Special drives at Metro/ Railway stations, self-defence training, security audit of paying guest accommodations/ hostels, missing children report uploaded on ZIPNET and active involvement of NGOs etc. to check the increasing number of cases of crime against women and children in the NCT of Delhi.

Establishing NSG hubs

1568. SHRI CHUNIBHAI KANJIBHAI GOHEL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Central Government has decided to establish National Security Guard (NSG) hubs in different parts of the country;
- (b) if so, which States are identified for this purpose;
- (c) whether any proposal has been received from any State Government; and
- (d) the details of States which are easiest to enter through the sea route to the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) The Government has established four Regional Hubs of National Security Guard (NSG) at Chennai in Tamil Nadu, Hyderabad in Andhra Pradesh/ Telengana, Kolkata in West Bengal and Mumbai in Maharashtra. These hubs have been operationalized on 30th June 2009 /1st July, 2009.

(c) A request from the Government of Gujarat has been received for setting up of a NSG Regional Hub in Gujarat.

- (d) There are 09 Coastal States; viz. Gujarat, Maharashtra, Goa, Karnataka,